

MR. SPEAKER: If he gives a motion, I will get the statement of the Home Minister on that. He can give me a motion that he has suffered a bleeding injury and then I can get the statement of the Home Minister on that.

SHRI PRIYA RANJAN DAS MUNDASI: Sir, please allow me to make a submission on this. I would like to help you in this matter.

MR. SPEAKER: I have disposed it of.

13.18 hrs.

PAPERS LAID ON THE TABLE

COPY OF IMPORT TRADE CONTROL POLICY FOR 1975-76 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table:

(1) A copy of the Import Trade Control Policy for the year 1975-76-- Vols. I & II.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document. [Placed in Library. See No. LT-9344/75].

NOTIFICATION UNDER CUSTOMS ACT, 1962, NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND COMPULSORY DEPOSIT (INCOME TAX PAYERS) (AMDT.) SCHEME, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the table:

(1) A copy of the Notification No. G.S.R. 181 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1975, under section 159 of the Customs Act, 1962,

together with an explanatory memorandum. [Placed in Library. See No. LT-9345/75].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 379 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum.

(11) G.S.R. 380 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum [Placed in Library. See No. LT-9346/75].

(3) A copy of the Compulsory Deposit (Income Tax Payers) (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 162(E) in Gazette of India dated the 25th March, 1975 under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974 [Placed in Library. See No. LT-9347/75].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-1474/131654-V, dated the 26th February, 1975 in the case of Shri Navinchandra

Nandlal Shah, Managing Trustee of Satyanarayan Temple, Ahmedabad.

(2) Order No. VCT-2875/3521-V, dated the 26th February, 1975 in the case of Shri Shermiya Husenmiya of Pancha sar, Taluka Vankaner in the District of Rajkot.

(3) Order No. VCT-1874/Con 3956-V, dated the 10th March, 1975 the case of Kundla Taluka Gram Seva Mandal, Savarkundla in the District of Bhavnagar.

(4) Order No. VCT-3074 79665, dated the 12th March, 1975 in the case of Shri Parvatnagar Co-operative Housing Society Nanavara-chha, Taluka Choriyas, District Surat.

(5) Order No. VCT-RG.44/74, dated 24th February, 1975 in the case of Shri Chhotubhai Babarbhai of village Junjwa, Taluka Bulsar in the District of Bulsar.

(6) Order No. CH/VCT-RG-8/74, dated the 7th March, 1975, in the case of Atul Products Limited, Atul, Taluka Bulsar, District Bulsar.

(7) Order No. VCT-Land/Cast No. 70, dated the 20th February, 1975, in the case of M/s Vaniya Serimax Industry, Wankaner, Taluka Bardoli, in the District of Rajkot.

(8) Order No. VCT-SR/5 74, dated the 24th February, 1975, in the case of M/s. Mahamad Gosla & Brothers of village Kadod Taluka Bardoli, in the District of Surat.

(9) Order No. VCT-SR/79/74, dated the 24th February, 1975, in the case of M/s. Rangidas Maneklal's Firm, Surat.

(10) Order No. VCT-SR/54 74, dated the 24th February, 1975, in the case of Shri Jiyaulhak Abdulla Banarasi of Surat.

(11) Order No. VCT-SR/V/7/74, dated the 24th February, 1975, in the case of Surat Jilla Poultry Farm, Surat.

(12) Order No. VCT-WS/3707, dated 12th March, 1975, in the case of Zalawad Ceramics Private Limited, Surendranagar.

(13) Order No. LND/VCT/11, dated the 7th March, 1975 in the case of Shri Tembubha Hathising of village Vartej Taluka Bhavnagar in the District of Bhavnagar.

(14) Order No. A/Jamin-2, VCT, dated the 10th March, 1975 in the case of Shri Jamadar Akbarmahmad Nirmahmad & others of village Ambetha Taluka Palanpur in the District of Palanpur.

(b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof. [Placed in Library See No. LT-9348/75].

13.19 hrs

RE ADJOURNMENT MOTIONS—
 Contd.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I have given you a motion in writing urging the House unanimously to condemn the murderous attack on Shri Jayaprakash Narayan. That has to be put before the House and we shall do the needful. Kindly allow that

MR. SPEAKER: You give a motion while I am sitting here. Then, you ask me to straightway put it. After all, the motions should be under some rules.

SHRI SHYAMNANDAN MISHRA: (Begusarai): But, on that day, the motion was flung on the House all too suddenly.